

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL
NEW DELHI

APPEAL NO. 08 OF 2013

[Under Section 53-B of the Competition Act, 2002 against the Supplementary Order dated 03.01.2013 passed by the Competition Commission of India in Case No. 19/2010]

With

I.A. Nos. 12, 13 & 14 of 2013

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Airline Operators' Committee, Chennai ... Appellant

Versus

Airports Economics Regulatory Authority & Ors. ... Respondents

Appearances : Ms. Neelam Rathore, Advocate for the Appellant.

Shri Atul Nanda, Senior Advocate with Ms. Rameeza Hakeem,
Ms. Priyadarshi Gopal and Ms. Sanjana Rama Chandran,
Advocates for the Respondent No. 1/AERA.

ORDER

18th March, 2013

There is no certified copy of the impugned order along with appeal. Hence, no notice can be taken of this appeal. Learned counsel appearing on behalf of the appellant is directed to rectify all the defects and file a proper appeal before the Tribunal.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

